

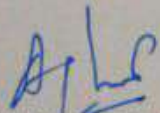
CC No.287/2019
CBI Vs.B.D. Singhal& Anr.
26.08.2020

Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI along with IO S.P. Balasubramony,
HIO Rahul Shukla and Pairvi Officer Sh. K.S. Thakur.
Sh. Ritaj Kacker, Id. Counsel for A-1, A-2, A-8, A-10, A-16, A-17, A-19, A-
21 & A-36.
Sh. Archit Upadhyay, Id. Counsel for A-3 and A-4.
Sh. Anant Garg, Id. Counsel for A-7.
Sh. Saurabh Soni, Id. Counsel for A-11 and A-39.
Sh. Suwinder Singh Chadha, Id. Counsel for A-13, A-14, A-22 & A-45.
Sh. R.P. Luthra, Id. Counsel for A-23.
Sh. Pradeep Sabharwal, Id. Counsel for A-26.
Sh. A.N. Tiwari, Id. Counsel for A-27.
Sh. Abhay Pandey, Id. Counsel for A-29.
Sh. Yashbir Singh Teotia, Id. Counsel for A-32.
Sh. Sunil Kumar Bhatt, Id. Counsel for A-38.
Sh. Rajiv Kumar Garg, Id. Counsel for A-40.
Sh. M.S. Arora, Id. Counsel for A-43.

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is at the stage of arguments on the point of charge. Arguments could not be heard as there is no connectivity due to low bandwidth. Ld. Counsels for accused persons also requested that it would be better if the arguments on the points of charge may be heard in the open court as the case file is too bulky.

Heard. At request, renotify the matter for arguments on the point of charge on **29.09.2020**. Time of the video conferencing shall be communicated to the Ld. Counsel (s) later.


(ANURAG SAIN)
Special Judge, CBI-11
RADC, New Delhi
26.08.2020